

ITEM NO.5

COURT NO.1

SECTION XVII-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).301-302/2026

META PLATFORMS, INC

Appellant(s)

VERSUS

COMPETITION COMMISSION OF INDIA & ORS.

Respondent(s)

(IA No. 27007/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 16682/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES, IA No. 16678/2026 - STAY APPLICATION)

WITH

C.A. No. 366-367/2026 (XVII-B)

(IA No. 26978/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 20517/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES, IA No. 20516/2026 - STAY APPLICATION)

C.A. No. 377-378/2026 (XVII-B)

(IA No. 21053/2026 - EX-PARTE STAY)

Date : 03-02-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Appellant(s) : Mr. Mukul Rohatgi, Sr. Adv.
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Mr. Naval Chopra, Adv.
Mr. Yaman Verma, Adv.
Ms. Supriya Prodaturi, Adv.
Mr. Shashank Mishra, Adv.
Ms. Akshi Rastogi, Adv.
Ms. Parinita Kare, Adv.
Mr. Parv Kaushik, Adv.
Ms. Vedika Rathore, Adv.
Ms. Aisha Khan, Adv.
Ms. Raagini Agarwal, Adv.
Mr. Shivek Endlaw, Adv.
Ms. Ritika Bansal, Adv.
Mr. Rahul Sethia, Adv.
Mr. Ojaswi Bhagat, Adv.
Mr. Aman Yuvraj Choudhary, Adv.
Ms. Anupama Reddy Eleti, Adv.
Mr. Saksham Dhingra, Adv.
Ms. Devanshi Singh, Adv.
Mr. Aditya Dhupar, Adv.
Mr. S. S. Shroff, AOR

Mr. Chitranshul A. Sinha, AOR

For Respondent(s) : Mr. S. Niranjana Reddy, Sr. Adv.
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Ms. Indumugi C., Adv.
Mr. Naman Kumar, Adv.
Ms. Avanti Deshpande, Adv.
Ms. Sana Jain, Adv.
Ms. Esha Sharma, Adv.
Mr. Utpal Kant, Adv.

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Mr. Ojaswi Bhagat, Adv.
Ms. Devanshi Singh, Adv.
Mr. Saksham Dhingra, Adv.
Mr. Aditya Dhupar, Adv.
Mr. S. S. Shroff, AOR

Mr. Tushar Mehta, SG
Mr. Sudarshan Lamba, AOR

Mr. Samar Bansal, Adv.
Mr. Sanyat Lodha, AOR
Ms. Shivani Mehta, Adv.
Mr. Dheeraj Gupta, Adv.
Mr. Vedant Gupta, Adv.
Ms. Anshika Saxena, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Admit.

2. On the joint request made by learned senior counsel/counsel for the parties, the Union of India through the Ministry of Electronics and Information Technology is directed to be impleaded as party-respondent. Cause title be amended accordingly.
3. Mr. Tushar Mehta, learned Solicitor General of India, who is present in Court along with Mr. Sudarshan Lamba, his assisting counsel, accepts notice on behalf of the Union of India.
4. Counter affidavit, if any, be filed within four weeks. Rejoinder, if any, be filed within two weeks thereafter.
5. We are informed that the penalty of Rs.213.14 crores imposed by CCI upon Meta has been deposited. The said amount shall not be allowed to be withdrawn until further orders.
6. For the purpose of issuing interim directions, post these matters on 09.02.2026.
7. Post the appeals for final hearing before a three-Judge Bench on 15.04.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR